

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.M.P. Nos.18091-18092/2010 in
Petition for Special Leave to Appeal (Crl) No(s).1510-1511/2009

(From the judgement and order dated 19/11/2008 in CRLP Nos.1574 &
2375 of 2008 of the HIGH COURT OF KARNATAKA AT BANGALORE)

RITESH SAXENA & ANR. Petitioner(s)

VERSUS

KIRTI SRIVASTAVA Respondent(s)

(For directions and office report)

Date:21/04/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Ms. Indira Unninayar,Adv.
Mr. Sanjay Jain,Adv.

For Respondent(s) Mr. Shakil Ahmed Syed,Adv.
Mr. Shyaib-uddin,Adv.
Mr. M. Parvez Dabas,Adv.

UPON hearing counsel the Court made the following
O R D E R

In the facts and circumstances of this case, we
deem it appropriate to make one more attempt to settle
the dispute amicably between the parties. Accordingly, we
request Ms. Indira Jaisingh and Ms. Aparna Bhat to
explore the possibility of an amicable settlement between
the parties.

The parties are directed to appear in the Chamber
of Ms. Indira Jaisingh at 2.00 p.m. today.

List this matter next week.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER